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Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

SUBASH SINGH worldaughter/wife of LATE- BABAN SINGH

	out whichever is not applicable)				
1) [1	m a candidate set up byBIP	(na	une of the p	political party) / am conti	esting as an
In	dependent candidate.				
2) D	etails of PAN and status of filing of Inc	omė tax	return :		
SI. N	o. Names	Perman Account (PAN)	ent nt Number	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
ł,	Self				
2.	Spouse-			7112	
3.	Dependent 1			- Ni	
4.	Dependent 2				
5.	Dependent 3				
SI.	he following case(s) is/ are pending agai	nst me in	which cog		by the court:-
SI. No.	Offence				by the court:-
SI. No.		s taken			by the court:-
SI. No.	Offence The details of cases where the court has cognizance, Sections of the Act and descriptions.	s taken cription en :			by the court:-
SI. No. (a)	Offence The details of cases where the court has cognizance, Sections of the Act and deso of the offence for which cognizance take. Name of the court, Case No. and Date of	s taken cription en : f order	Description		by the court:-
SI. No. (a)	Offence The details of cases where the court has cognizance, Sections of the Act and desc of the offence for which cognizance taken Name of the court, Case No. and Date of taking cognizance: Details of Appeal (s) / Application(s) for	s taken cription en : f order r revision	Description	on .	
SI. No. (a)	Offence The details of cases where the court has cognizance, Sections of the Act and desc of the offence for which cognizance taken Name of the court, Case No. and Date of taking cognizance: Details of Appeal (s) / Application(s) for (if any) filed against the above order(s)	s taken cription en : f order r revision	Description	on .	
SI. No. (a) (b) (c)	Offence The details of cases where the court has cognizance, Sections of the Act and desc of the offence for which cognizance take. Name of the court, Case No. and Date of taking cognizance: Details of Appeal (s) / Application(s) for (if any) filed against the above order(s). sees in which I have been convicted by a The details of cases, Sections of the Act and description of the offence for	s taken cription en : f order r revision	Description	on .	

(5) That I give herein below the details of the assets (movable and in-imovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect or listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse kvsv» devi	Dependent-I Durgesh birgh	Dependent-2 Aniket kr sirgh	Dependent-3
i)	Cash in hand	45,000 = 00	25,000=00			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	25-1018/25 A/CHO 10710* RE 44732 - 40 SBI JITHETOTA A/C 11216892021 RE 5830 - 90 SATATA A/C - 31455788854 RS 25.0006/20 SBI PATMA A/C 10837444434 RS 69276/-			1/4-	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	-	-NIL-		
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	SOI LIFE No. 2 406-938201 RS- 1500007- NC NO.4403154468 RS- 1800001 LIC P. HO. 53441181 RS. 1256241-	N. 52 0001- 501 Life P. N. 240(L01140) PE- 75 0001- LipyN- 23432508 PL- 48036 PL- 48036 PL- 534413943 PL- 54413943 PL- 54413943 PL- 5451351-		2Lizp. No. 539907641 Rs. 340721-	
(v)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount,	NIL	NiL -	NiL		MiL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	2006 171507 2006 171507 140 - BY 284.832 R3. 6 (ack).		- NiL	MIL	- NiL
(viř	Jewelry, bullion and valuable thing (give details of weight and value)	gold-20gm Rs. 560001-	gold-1507m RS-4,2000/-0 SILVEL-207m RS-7000/-		NIL-	

J414/4/

Any other assets such as value of Claims/interest	निक्त रहे १६०० मा इंगालबर बहु - [Lakh - मोबालसे - इनका -	
(ix, Gross Total value		

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	क्रा. रक्षा जेपूर				
	Area (Total measurement in acres)	9 # 105% - 129 129 130 129 1485 11511511111	13:			
	Whether inherited property (Yes or NO)	259, 222, 243				
	Date of purchase in case of self acquired property					2
	Cost of Land (in case of purchase)at the time of purchase	78H - 75000			1	Z
	Any Investment on the land by way of development, construction etc.			2	77.7	
	Approximate Current market value					
(ii)	Non-Agricultural Land Location(s) Survey number(s)		मौजा सरमा बर्छ । एकाना - 63 पत्नी द - 15 ग्रह	r		
	Area (Total measurement in sq. ft.)		\$590			
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property	1 5				
	Cost of Land (in case of purchase) at the time of purchase	Ī	7642-12 laken-			Z
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					

	V is ther inherited property (* eo or NO)					/
	Dev of purchase in case of serr activited property				1	-/-
	Cost of property (in case of prechase) at the time of prechase					1
	Any Investment on the property by way of development, construction etc.					/
	Approximate Current market value					
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	प्राप्त - रजनाजेषुर रनाज - क्रम प्रान्तियः ५ क्रम रन्याः - १४ क्रम रनाजाः - १४ क्रम			130	
	Area (Total measurement in sq. ft.)	1250 = 350			/	
	Built up Area (Total measurement in sq. ft.)			1	/	
	Whether inherited property (Yes or NO)			1		
	Date of purchase in case of self acquired property			1		
	Cost of property (in case of purchase) at the time of purchase	किमन lolakh का श्रम किरमा परिमा १५ ध्या की		/		
	Any Investment on the land by way of development, construction etc.		/			
	Approximate Current market value		1			
(v)	Others (such as interest in property)		/			
(vi)	Total of Current Market Value of (i) to (v) above		/			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan		-	HIL		
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan					

Raid Hier

	Any other liability	2111				/
	Grand total of liabilities					
(ii)	Government Dues: Dues to departments dealing with government accommodation					
	Dues to departments dealing with supply of water					
	Dues to departments dealing with supply of electricity					
	Dues to departments dealing with supply of telephones/mobiles			- AND		
	Dues to departments dealing with government transport (including aircrafts and helicopters)		-/			
	Income Tax Dues				4	
	Wealth Tax Dues		/			
	Service Tax Dues		/			-
	Municipal /Property Tax Dues		1			
	Sales Tax Dues	/				
	Any other dues	1	-			
	Grand total of all Govt. dues	1				

(7) Details of profession or occupation: a. Self.....

b. Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum SUBASH SINGH
2.	Full postal address	WILLIFE- KHEWJE DUR DIST. GODALGIANS.
3.	Number and Name of the constituency and state	101, GIOPALGIANS.
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	B.J.P
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

5	P4	of of		100	Year for which I		T. roll become New
	(a)	Candidate					
		Spouse:					
	(c)	Dependents					
5.		Details	of Assets and	Liabili	ties in rupees		
		Description	Self	Spouse	Dependent-I	Dependen	it-II Dependent-II
1.		Moveable Asset (Total value)	4-1310177/-	4.8013	110-20372	RD- 340	721-
Β.		Immovable Asset	£4, 11,10000 f-	B 12,0000	How		
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)				/	
	(ii)	Approximate Current Market Price of Asset (Total Value)				TIM	
7		Liabilities					
		(i) Government dues (Total)					
		(ii) Loans from Bank, Financial Institutions and others (Total)					
8.	(6	ighest educational qualifications of School / Ururse) (Name of the School	niversity educa	ation wit	h full form of th	e certificate	/ diploma/ degree

VERIFICATION

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(3		

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) L my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

DEPONENT

Ja1/12/01